

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.40840 of 2015

(Arising out of Order-in-Original No.01/2015 (C) dt.12.1.2015 passed by Commissioner of Central Excise, Puducherry Commissionerate – 605 001.)

Ashley Alteams India Ltd,

Appellant

No.8, Sipcot Industrial Park, Chellaperumbulimedu Village,
Sozhavaram Post, Cheyyar Taluk, Thiruvannamalai – 631 701

Vs

**Commissioner of Central Excise
Puducherry**

Respondent

APPEARANCE:

For the Appellant : none

For the Respondent : Shri Arul C Durairaj, Superintendent (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING : 09.06.2022

DATE OF DECISION : 09.06.2022

FINAL ORDER No. 40242 / 2022

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(Sulekha Beevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Rkp